

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(11)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/660/ (IB)/CB/2017
NAME OF THE PETITIONER(S) : AUTOCOP (INDIA) PVT LTD
NAME OF THE RESPONDENT(S) : NIFE FIRE SYSTEMS PVT LTD
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

① MONISH K. VIG

Advocate for
operational
creditor



2) S. Sivalinga Kesavan

Advocate for

Dr. for Mr. Prakash Goklany) Respondent



(11)

ORDER

Counsel for Applicant present and filed an Application under section '9' of the IBC, 2016 and submitted the preliminary arguments. He has made out prima facie case for admission of the petition. Petition is admitted for hearing. At this stage, Counsel for the Corporate Debtor caused appearance and submitted that he has not received the papers. Counsel for the Petitioner has given copy of the petition along with relied upon documents in the open Court to the Counsel for the Corporate Debtor. Counsel for the Corporate Debtor is directed to file reply within seven days by giving copy to the other side. Matter is posted for arguments. Put up on **21.12.2017 at 10.30 A.M.**


MEMBER (JUDICIAL)

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